The Constitution (Scheduled Tribes) Order (Second Amendment) Bill, 2019

जनजातीय कार्य मंत्रालय में राज्य मंत्री (श्रीमती रेणुका सिंह सरुता): माननीय महोदय, मैं प्रस्ताव करती हूँ:

कि कर्नाटक राज्य में अनुसूचित जनजातियों की सूची को उपांतरित करने के लिए संविधान (अनुसूचित जनजातियां) आदेश, 1950 का और संशोधन करने वाले विधेयक पर विचार किया जाए।

श्री सभापति: मिनिस्टर, आप थोड़ा तेज बोलिए।

श्रीमती रेणुका सिंह सरुता: सभापति महोदय, मैं कर्नाटक अनुसूचित जनजातियों की सूची में संशोधन करने के संबंध में संक्षिप्त जानकारी देना चाहती हूँ। केन्द्रीय मंत्रिमंडल ने दिनांक 20.11.209 को आयोजित अपनी बैठक में जनजातीय कार्य मंत्रालय के मंत्रिमंडल टिप्पण, दिनांक 18.11.2019 को स्वीकृति प्रदान कर दी है, जिसमें संविधान (अनुसूचित जनजातियां) आदेश, 1950 में कुछ संशोधन के लिए संसद में संविधान (अनुसूचित जनजातियां) आदेश (दूसरा संशोधन) विधेयक, 2019, नामक लंबित विधेयक को विचार में लाने और पारित करने का प्रस्ताव है, ताकि कर्नाटक की अनुसूचित जनजातियों की सूची को संशोधित किया जा सके। यह बिल 09.01.2019 को राज्य सभा में पेश किया गया था। कर्नाटक की अनुसूचित जनजातियों की सूची में कई परिवर्तन किए जाएंगे। समुदायों का समावेश...

श्री सभापति: मंत्री जी, मैं एक सुझाव देता हूँ कि आप रिप्लाई देते समय विस्तार से कह सकती हैं। अभी मुख्य उद्देश्य बताकर मोशन मूव करें।

श्रीमती रेणुका सिंह सरुता: माननीय सभापति महोदय, कर्नाटक राज्य की अनुसूचित जनजातियों की सूची में कुछ परिवर्तन किए जाएंगे। समुदायों का समावेश नामत: क्रम संख्या-38 पर "नायक" के समानार्थी के रूप में "परिवार और तलवार" तथा कर्नाटक की अनुसूचित जनजातियों की सूची में क्रम संख्या-50 पर उत्तर कन्नड़ जिले के मौजूदा "सिद्दी" समुदाय के साथ-साथ, धारवाड़ और बेलागवी जिलों के "सिद्दी" समुदाय को अनुसूचित जनजाति में शामिल करना है। माननीय सभापति महोदय, आपसे आग्रह है कि प्रस्तावित विधेयक को सर्वानुमति से पारित किया जाए।

The question was proposed.

नेता विरोधी दल (श्री गुलाम नबी आज़ाद): सर, हमारी तरफ से सिर्फ एक सदस्य बोलेंगे।

† **قائد حزب اختلاف (جناب غلام نبی آزاد):** سر، ہماری طرف سے صرف ایک سدسیہ بولیں گے۔

†Transliteration in Urdu Script.

MR. CHAIRMAN: Hon. Members, this is an Amendment pertaining to an issue which is equally important but confined to a particular thing. So, I would request the Members of all the political parties and their leaders to see that whoever is going to speak on behalf of their party are told that this is the time available to them. I am happy that the Congress Party is saying that there is only one speaker, Shri B.K. Hariprasad, from their side. If the BJP also does the same thing, it is good. Other parties can also do that. Now, Shri B.K. Hariprasad.

SHRI B.K. HARIPRASAD (Karnataka): Mr. Chairman, Sir, the Constitution (Scheduled Tribes) Order (Second Amendment) Bill, 2019 was introduced in the Rajya Sabha on 9th January, 2019, by the Minister of Tribal Affairs. The Constitution (Scheduled Tribe) Order, 1950, specifies the tribals and tribal communities which are deemed to be Scheduled Tribes. The Bill amends Part VI of the Order, which specifies the Scheduled Tribes in Karnataka. This amends the Order by substituting (i) 'Naikda, Nayaka' with 'Naikda, Nayaka (Including Parivara and Talawara) and (ii) 'Siddi (in Uttar Kannada district)' with 'Siddi (in Belagavi, Dharwad and Uttar Kannada districts)'. Karnataka has already got about 49 tribal communities, which have got the richest culture in the country and this culture should be honoured. Fortunately or unfortunately, they have not been highlighted in the world because they live in forests. Tribal culture is no less than any other culture in this country. They are the indigenous people of this country and more should be done for them, not through reservation, but they should get their right. As far as Karnataka is concerned, 'Siddi' is mentioned here. This country has got three races, Aryan, Mongolian and Dravadian. We have forgotten the African race. African races are very much there in this country. Gujarat people know pretty well that in Godhra, they have Siddis. They are of African origin. Even in Karnataka, we have Siddis in Uttar Karnataka, Belagavi and in some three or more districts. They are the most neglected tribal community in the country. As far as the Government of Karnataka is concerned, they have recommended the names of these communities to be included in the Schedule. So, this is a good move. We all support this. Then, Halumantha community is a synonymous of Kuruba (Coorge District). A fresh proposal has come to this Government. For Kunbi community also, a fresh proposal has been received by this Government. Recently, the Karnataka State Tribal Research Institute in Mysuru, the nodal agency, which makes a study on tribes before they

[Shri B.K. Hariprasad]

are added, has submitted reports on four different communities to be added to the ST list. While two of them have been pending at the Centre for long, the other two are yet to be cleared at the State level. As I said, 'Siddis' should get the preference. Another proposal which has come from the State Government to the Union Minister of Tribal Affairs is to include Gangamatha, Kabbaliga and Koli, the synonyms for the same community in the Scheduled Tribes List. We have one more community, Coorgis. Theirs is the richest tribal culture. They are glorified tribes. They have their own culture. Anthropologists are also making some research. They also should be included in this Schedule, Article 342, and they should be given tribal status because their culture is far superior than any other culture in the country because they don't follow *saptapadis*. They have their pure tribal culture. They should be accepted, respected and included. With these words, Sir, I support this Bill which is aimed at including some of the major tribals of Karnataka. Thank you very much, Sir.

MR. CHAIRMAN: Now, Shri K.C. Ramamurthy. He will speak in Kannada.

SHRI K.C. RAMAMURTHY (Karnataka): *Hon'ble Chairman Sir, my hearty congratulations to the Central Government for bringing The Constitution (Scheduled Tribes) Order (Second Amendment) Bill, 2019. The continuous efforts made by the Members of Parliament for the last 18 years have fructified today. The youth of Parivara, Talawara & Siddhi Community have been unsuccessful in making a mark in the fields of Education and Employment. Now that the Central Government has brought this Bill, there will certainly be hope for them. There are more than 15 lakh people belonging to this community and they are the most backward lot. As mentioned by my friend Shri Hariprasad, there is a need for many more sub-castes to be recognized as Scheduled Tribes. I request the Central Government to put in more efforts in this direction. I support this Bill.

[THE VICE-CHAIRMAN (SHRI SUKHENDU SEKHAR RAY) *in the Chair*]

SHRI ABIR RANJAN BISWAS (West Bengal): Sir, I rise to speak on The Constitution (Scheduled Tribes) Order (Second Amendment) Bill, 2019.

---

*English translation of the original speech made in Kannada.

Sir, the Government has decided to consider 'The Constitution (Scheduled Tribes) Order (Second Amendment) Bill, 2019, and this will amend Part VI of the Order which specifies the Scheduled Tribes in Karnataka.

Sir, we, in West Bengal, have been demanding similar status for several Gorkha communities for quite some time. The West Bengal Government has been demanding the inclusion of 11 Gorkha communities since 2014 but it has been rejected each time by the Registrar General of India. Sir, amendment made in June, 1999 and June, 2002 requires recommendations of State as well as the concurrence of the Registrar General of India and the National Commission for STs, that is, Scheduled Tribes. Only those proposals which have been recommended and justified by the concerned State and if the Registrar General of India and the National Scheduled Tribes Commission concur with it, they are brought up. The Union Home Ministry in this regard is to be reminded, which is the parent organization of Registrar General of India.

In this case, Sir, while the former part of the process has been completed, that means, the State Government's recommendation part, the latter part is hanging fire; and this despite the Prime Minister Narendra Modi's assurance that he would look into the issue while campaigning in North Bengal in 2016 Assembly elections.

The 11 Gorkha communities are Bhujel, Gurung, Mangar, Newar, Jogi, Khas, Rai, Sunuwar, Thami, Yakha also known as Dewan, and Dhimal. If included under the Union Government's list of ST communities, it would cover more than 80 per cent of the hill population.

The demand for including hill communities in the ST List has been a long-standing one, as only around 34 per cent of these communities have been enlisted as tribals. The recognition entitles them to reservation in Government jobs, education and special concessions.

After being recognized as Scheduled Tribes, members of the community can derive benefits meant for STs under the existing schemes of the Government, including school and college scholarships, education loans, concessional loans from National Scheduled Tribes Finance and Development Corporation, hostels for ST boys and girls, etc. They are also to be entitled to benefits of reservation in services and admission to educational institutions as per the Government policy.

[Shri Abir Ranjan Biswas]

It may be reminded in this context the immense contribution that Gorkhas have made to the nation. The Gorkhas have been some of the bravest soldiers to serve India, both in India and as part of various United Nations peace-keeping forces. The Gorkha Rifles has received five *Maha Vir Chakras*, 17 *Vir Chakras*, 17 *Shaurya Chakras*, 4 *Kirti Chakras* and 47 *Sena Medals*. Internationally, one is reminded of Operation Khukri in Sierre Leone, the PVC won by Captain Gurbachan Salaria of 3/1 Gurkhas in 1961 in erstwhile Katanga and the operations in Somalia in June 1993.

It may also be reminded to the Government that the NRC conducted in Assam has unfairly left out one lakh Gorkhas, most unfortunately, Sir.

Despite the Centre's neglect, the Bengal Government has been quite active in ensuring that they and the other tribal communities in the State are not left behind.

The State Government has set up 20 developmental and cultural boards for 20 communities, including many in North Bengal. In 2016, it had constituted a task force for the Gorkhas. It offers old-age pension and social security schemes for tribal communities.

Sir, the tribal coverage under the Khadya Sathi Scheme, whereby discounted food grains at ₹ 2 per Kg. is provided, covers over 8 lakh people in Darjeeling Hills and also tribal people working in tea gardens and the people of Totopara in Alipurduar district and also over 35 lakh people in Jangalmahal. ...*(Time-bell rings)*... In terms of recognizing their languages, the West Bengal Government has formally accepted Kurukh, Kamtapuri, Rajbongshi and Kurmally as official State languages. The State Government publishes booklets in Santhali, among others, to disseminate information on various tribal development schemes. A Santhali-Bengali-English trilingual dictionary has also been brought out with 24,200 words and it has been provided to all Eklavya model education schools and tribal schools. In 2014, the State Government had commenced a pilot project to arrest the cases of Thalassemia and iron deficiency among tribal people. In this regard, testing was done on 74,804 children, who were suffering from sickle cell anaemia.

THE VICE-CHAIRMAN (SHRI SUKHENDU SEKHAR RAY): Please conclude.

SHRI ABIR RANJAN BISWAS: Sir, another point is crucial in the context of the West Bengal Government's constant efforts towards the development of tribal people in the State.

THE VICE-CHAIRMAN (SHRI SUKHENDU SEKHAR RAY): Mr. Biswas, please listen. One second. Both the BJP and the Congress Party have sacrificed their time. So, the All Indian Trinamool Congress would also have to do that.

SHRI ABIR RANJAN BISWAS: Sir, I would conclude within one minute. I would request you to give me time.

So, as I was saying — this is a very important point, Sir; please take note of it — The State Assembly recently passed the West Bengal State Commission for the Scheduled Castes and Scheduled Tribes Bill, 2019. But a legislation as important as this has been withheld assent by the Governor, which clearly shows his partisan allegiance and this cannot be allowed to continue.

THE VICE-CHAIRMAN (SHRI SUKHENDU SEKHAR RAY): Thank you.

SHRI ABIR RANJAN BISWAS: Sir, I would conclude within half a minute. This is the last line, Sir.

The last Governor had gladly given his assent to the legislation last year to make Kamtapuri, Rajbongshi and Kurmally official languages in the State, in line with his constitutional mandate. There have been three Constitution (Scheduled Tribes) Order Amendment Bills, which have been brought to Parliament. It is high time that another Amendment Bill is brought to include the excluded and deprived communities of north Bengal.

SHRIMATI VIJILA SATHYANANTH (Tamil Nadu): Mr. Vice-Chairman, Sir, let me begin by saying that millions of tribals and others still face discrimination according to the former UN Secretary-General, Mr. Ban-ki-Moon. I support this Bill, which has been brought on the basis of recommendation made by the State of Karnataka to bring *parivara* and *thalavara*, from the synonyms of *Naika* and *Siddi* community of Dharwad and Belgavi districts along with the existing *Siddi* community of Uttar Kannada at Entry 50 in the list of Scheduled Tribes in the State of Karnataka. I also want to reiterate and bring to the kind notice of the hon. Minister

[Shrimati Vijila Sathyanath]

for Tribal Affairs that a detailed analysis about the various attributes of the community such as primitive traits should also be considered because it has been a long-pending demand. The then Chief Minister of Tamil Nadu, Dr. *Puratchi Thalaivi Amma,* made a strong representation to the Central Government saying that the *Badagas,* an ethnic and linguistic minority, a tribal group had a distinct culture and heritage of their own. Their oral literature, belief and faith reveal their attachment to *Nakkubetta* and *Nilgiris* through *Devva* and *Hethe Habbas,* which are animistic in nature. She also said, "It is clear that the broad characteristics indicated for classification of a community as a Scheduled Tribe have been satisfied, thus making them eligible for qualification as a Scheduled Tribe." So, there has been a long-pending demand that the *Badagas* community, living in the Nilgiri district of Tamil Nadu State, are classified as a tribe. In the Census of 1931, the Badagas were classified as a tribe. The Badagas are an ethnic and linguistic minority, as I said earlier. They are an agricultural community and are engaged in growing traditional crops like ragi, *samai, thenai* and barley. Most of these small growers are socially, economically and educationally backward. The State Government has forwarded the request on behalf of the Badaga community to the Union Government to include this community in the list of Scheduled Tribes in relation to the State of Tamil Nadu by way of amending the Constitution Order, 1950. However, I would like to bring to your kind notice that no positive action has been taken in this regard. So, I would request you to amend the Constitution and include the Badagas community in the list of Scheduled Tribes in relation to the State of Tamil Nadu. Another thing is that the Kattunayakan community, the Yerukula community, the Malakkuravan community and the Kurumans have to be considered for inclusion under the list of Scheduled Tribes under Article 342(2) of the Constitution. Though these tribal people have been living in several clusters in the tribal areas, they are not enjoying the benefit of reservation and other concessions. As everybody took little time, I will also take little time. The Kattunayakan community lives in a very small group in my district and Kanyakumari district also has the same Kattunayakan community. They have a long-time demand and we also want them to be included in the Scheduled Tribes Order.

श्री विशम्भर प्रसाद निषाद (उत्तर प्रदेश): उपसभाध्यक्ष महोदय, संविधान (अनुसूचित जातियां)

आदेश (दूसरा संशोधन) विधेयक, 2019, कर्नाटक में कुछ उपजातियों को परिभाषित किया गया है, उसी तरह से उत्तर प्रदेश में संविधान अनुसूचित जातियां आदेश-1950, भाग-8, उत्तर प्रदेश में क्रम संख्या-18 पर बेलदार है, क्रम संख्या-36 पर गोंड, क्रम संख्या-53 पर मझवार, क्रम संख्या-59 पर पासी के साथ तरमाली, क्रम संख्या-65 पर शिल्पकार और क्रम संख्या-66 पर तुरैहा है। मान्यवर, हमारी लम्बे अरसे से मांग चली आ रही है। उत्तर प्रदेश में 21-22 दिसम्बर को अखिलेश यादव जी की सरकार ने इन उक्त जातियों को परिभाषित करने का काम किया था, जो उनकी समनामी पुकारी जातियां हैं, कश्यप, केवट, मल्लाह, निषाद, धीवर, बिन्द, धीमर, बाथम, तुरहा, गौड़िया, मांझी, मछुआ, भर, राजभर, कुम्हार, प्रजापति आदि को, मान्यवर, हम यह बताना चाहते हैं कि 29 मार्च, 2017 को पहले सटे हुआ, बाद में सटे vacate हुआ। इसके बाद 24 जून, 2019 को उत्तर प्रदेश की सरकार ने आदेश जारी किया कि इनको परिभाषित न करके इनको जोड़ा जाए। महोदय, वहां भी संकट पैदा हो गया और कोर्ट ने स्टे कर दिया। महोदय, आज मैं यह कहना चाहता हूं कि उत्तर प्रदेश और केंद्र में भारतीय जनता पार्टी की सरकार है और लगातार ये सबका साथ, सबका विकास की बात कहते हैं। महोदय, मैंने प्रश्न भी किया था, कल ही मेरा प्रश्न लगा था कि क्रम संख्या-18 में बेलदार के साथ बिन्द को परिभाषित किया जाए, क्रम सं-36 पर गोंड, गौड़ के साथ गौड़िया, कहार, कश्यप, बाथम को, क्रम स.-53 पर मझवार के साथ, मल्लाह, केवट, मांझी, निषाद, मछुवा को, क्रम सं.-59 पर पासी के साथ तरमाली, भर, राजभर को, क्रम सं.-65 पर शिल्पकार के साथ कुम्हार, प्रजापति को, क्रम सं.-66 पर तुरैहा के साथ तुरहा, तुराहा, धीमर, धीवर को परिभाषित किया जाए। मान्यवर, देश में जो सूची बनी है, उसमें 'कहार' त्रिपुरा में अनुसूचित जाति में है, 'केवट' ओडिशा, त्रिपुरा, पश्चिमी बंगाल में अनुसूचित जाति में है, 'मल्लाह' दिल्ली में अनुसूचित जाति में है, 'बिन्द' पश्चिमी बंगाल में अनुसूचित जाति में है, इसी तरह 'मांझी' छत्तीसगढ़ और मध्य प्रदेश में अनुसूचित जनजाति में है, भर, राजभर, छत्तीसगढ़, मध्य प्रदेश और महाराष्ट्र में गोंड की उप-जनजाति के रूप में है और कुम्हार जनजाति मध्य प्रदेश में है।

मान्यवर, हमारी मांग यह है कि अभी हमारी 17 जातियों के लोग कल जंतर-मंतर में 11 दिसम्बर को हज़ारों की तादाद में आए थे और धरना देकर मांग कर रहे थे। मेरी सरकार से यही मांग है कि जिस तरह से आप कर्नाटक में परिभाषित करने का काम कर रहे हैं, तो हमारे उत्तर प्रदेश की 17 उप-जातियां, मझवार, बेलदार, तुरहा आदि जातियां हैं, जैसे दिल्ली में मल्लाह एस.सी. में है, मध्य प्रदेश में मांझी एस.टी. में है, बिहार में भी एस.टी. में है, इनमें कोई अंतर नही है। सब नामी-पुकारी जातियां हैं, रोटी, बेटी, खान-पान का रिश्ता है। मैं आपके माध्यम से केंद्र सरकार से मांग करना चाहता हूं कि दिल्ली प्रदेश में आप की सरकार है, प्रदेश सरकार से प्रस्ताव मंगाकर, जिस तरह से सवर्णों का 10 परसेंट आरक्षण कर दिया है, हम मांग कर रहे थे कि आप हमको जनसंख्या के आधार पर

[श्री विशम्भर प्रसाद निषाद]

भागीदारी दीजिए, जिसकी जितनी संख्या भारी, उसकी उतनी भागीदारी। ...**(व्यवधान)**... लेकिन हम मांग करना चाहते हैं कि जब उनको बिना मांगे दे दिया है, हम तो मांग कर रहे हैं, धरना दे रहे हैं, प्रदर्शन कर रहे हैं, जिनकी सामाजिक, आर्थिक स्थिति कमज़ोर है, जिनके आईएएस, पीसीएस नही हैं, सामाजिक भागीदारी नही है, वे सब लोग मांग कर रहे हैं। मेरी आपके माध्यम से केंद्र सरकार से मांग है कि उत्तर प्रदेश की जो 7 उप-जातियां हैं, उन पिछड़ी जातियों को परिभाषित करने का मामला है ...**(व्यवधान)**...

उपसभाध्यक्ष (श्री सुखेन्दु शेखर राय): आप दोहराइए मत, आपने अपनी बात बोल दी है।

श्री विशम्भर प्रसाद निषाद: उपसभाध्यक्ष महोदय, आप केंद्र सरकार को निर्देश देने का कष्ट करें कि इन जातियों का अनुसूचित जाति का प्रमाण-पत्र बनाने के आदेश देने का कष्ट करें, धन्यवाद।

SHRI BHASKAR RAO NEKKANTI (Odisha): Sir, this is my maiden speech.

THE VICE-CHAIRMAN (SHRI SUKHENDU SEKHAR RAY): You will speak in Odiya. But, maiden speech cannot be allowed now. You can speak more afterwards, on some other Bill because only one-and-a-half hour is allotted for this Bill.

SHRI BHASKAR RAO NEKKANTI: Sir, I want to speak in Odia.

*"Sir, I rise to support the Constitution (Scheduled Tribes) Order (Second Amendment) Bill, 2019 on behalf of my party BJD. There are many Scheduled Tribes in Odisha which should be included in the list by the Central Government.

Regarding the Constitution Amendment Bill being discussed here I would like to say, Odisha State occupies a distinct place in our country as it represents a unique blend of unity amidst diversity. There are 62 Scheduled Tribe communities, each one different from the other. The State has the privilege of having the highest number (13) of Particularly Vulnerable Tribal Groups (PVTGs). ST population constitutes 22.85% of the total population of the State (as per 2011 census).

The Scheduled Tribe communities of our country have suffered from centuries of isolation, deprivation, socio-economic exploitation, inequalities and discrimination for historical reasons. This has made them backward and vulnerable. The present

*English translation of the original speech made in Odia.

situation of these communities is far behind from others and they are substantially facing huge problems due to non inclusion in ST category. The Scheduled Tribes in Odisha have suffered from social, educational and economic backwardness due to many historical reasons.

Sir, Government of Odisha has established Special Development Councils for 9 tribal dominated districts of Mayurbhanj, Keonjhar, Sundergarh, Kadhmal, Gajapati, Koraput, Rayagada, Malkangiri & Nabarangpur for all round development of ST Communities. About ₹ 1.5 crores has been allotted to each block under these Councils and it is a vision of our Hon'ble Chief Minister, Shri Naveen Patnaik. It is a role model for rest of the country.

Sir, State government of Odisha had submitted the lists of Scheduled Tribe Communities to the Govt. of India many a times for their inclusion. Shri Naveen Patnaik, Hon'ble Chief Minister of Odisha had submitted a letter on 30.05.2011 and subsequently on 03.11.2019 for inclusion in ST list from Odisha. Konda Reddy/ Konda Reddi (2) Mooka Dora/Muka Dora/Nooka Dora/Nuka Dora (3) Paharia (Kamar) (4) Dhurava (5) Dhurua (6) Kui (Kandha) in place of "Kui" (7) Jhodia (8) Oriya Kandha/Odiya Kandha. It is a long standing demand of ST many communities for inclusion under ST category.

I urge the Government of India, through you, to take immediate measures for inclusion of these communities into the Scheduled Tribe List, for socio-economic development of these communities and to save them from deprivation and isolation."

Thank you Sir. Jai Hind.

श्रीमती कहकशां परवीन (बिहार): बहुत-बहुत शुक्रिया, उपसभाध्यक्ष महोदय। मैं इस बिल का समर्थन करती हूं और मंत्री जी का अभिनन्दन करती हूं। कर्नाटक राज्य में जो अनुसूचित जनजाति है, उसे सूची में शामिल करने के लिए आपने जो यह कदम उठाया है, यह बहुत सराहनीय कदम है। किसी भी समाज में जो कमजोर तबका होता है, उसके उत्थान के लिए जो कोशिश की जाती है, उस कोशिश में हम सभी को आगे आना चाहिए और उसको आगे बढ़ाने के लिए जो भी उपाय हों, उनको हमें करना चाहिए। मैं माननीय मंत्री जी का शुक्रिया भी अदा करती हूं, लेकिन मैं उनका ध्यान इस तरफ भी दिलाना चाहूंगी कि मैं बिहार से आती हूं और बिहार में एक लोहार जाति है, जो काफी बड़ी तादाद में है। सर, मैंने इस बात को 27 जून को अपने ज़ीरो ऑवर में भी उठाया था, लेकिन अभी तक उस पर कोई

[श्रीमती कहकशां परवीन]

कार्रवाई नही हुई। एक लोहार और लोहारा की मामूली सी गलती के कारण आज हमारे यहां के जो बच्चे हैं, जो काफी बड़ी तादाद में एग्जाम में पास कर चुके हैं, लेकिन उनकी नौकरियां लटकी हुई हैं। मैं माननीय मंत्री जी से आग्रह करती हूं कि आज मेरा स्पेशल मेन्शन भी इसी विषय पर है और इत्तेफ़ाक से आज यह बिल भी आ गया। हमारे नेता ने मुझे बोलने का मौका दिया, उसके लिए मैं उनका भी शुक्रिया अदा करती हूं। मैं आपको बताना चाहती हूं कि आपके विभाग से रेलवे बोर्ड ने जब लोहार और लोहारा के विषय में जानकारी लेनी चाही, तो आपके मंत्रालय से साफ यह कह दिया गया कि इस तरह की कोई जाति इसमें नही है। लेकिन मैं आपको बता दूं कि भारत सरकार के संस्कृति मंत्रालय के राष्ट्रीय संग्रहालय से सूचना के अधिकार के अंतर्गत निकाला गया कि उसमें 'लोहार' जाति का उल्लेख किया गया है। इलेक्शन कमीशन ने भी यह कहा है कि बिहार राज्य में 'लोहार' जनजाति पहले से ही अनुसूचित जनजाति में शामिल है और वह बिहार राज्य की अनुसूचित जनजाति के स्थानों पर निर्वाचन लड़ने के लिए पात्र है। जब निर्वाचन आयोग का **letter** है, संग्रहालय का **letter** है और आपके मंत्रालय से भिन्न हो जाता है तो कृपया इसको दिखाएं। बिहार सरकार ने बार-बार इसके लिए पत्र लिखा है, लेकिन अभी तक कोई पहल आपकी तरफ से नही हुई है। आप छत्तीसगढ़ की हैं, हमारी बहुत करीबी हैं - जिस इलाके में आप रहती हैं, वही का अनाज खाकर हम बड़े हुए हैं, इसलिए मैं चाहती हूं कि आप इस बात पर बहुत ज्यादा ध्यान दें, ताकि हमारे बच्चों का भविष्य खतरे में न पड़े, बहुत-बहुत शुक्रिया।

†**محترمہ کہکشاں پروین (بہار) :** بہت بہت شکریہ، اُپ سبھا ادھیکش مہودیہ، میں اس بل کا سمرتھن کرتی ہوں اور منتری جی کا ابھینندن کرتی ہوں۔ کرناٹک راجیہ میں جو انوسوچت جنجاتی ہے، اسے سوچی میں شامل کرنے کے لئے آپ نے جو یہ قدم اٹھایا ہے، یہ بہت سراہنیئے قدم ہے۔ کسی بھی سماج میں جو کمزور طبقہ ہوتا ہے، اس کے اتتھان کے لئے جو کوشش کی جاتی ہے، اس کوشش میں ہم سبھی کو آگے آنا چاہئے اور اس کو آگے بڑھانے کے لئے جو بھی اُپائے ہوں، ان کو ہمیں کرنا چاہئے۔ میں مانئیے منتری جی کا شکریہ ادا کرتی ہوں، لیکن میں ان کا دھیان اس طرف بھی دلانا چاہونگی کہ میں بہار سے آتی ہوں اور بہار میں ایک لوہار جاتی ہے، جو کافی بڑی تعداد میں ہے،

†Transliteration in Urdu script.

سر، میں نے اس بات کو 27 جون کو اپنے زیرو آور میں بھی اٹھایا تھا، لیکن ابھی تک اس پر کوئی کارروائی نہیں ہوئی۔ ایک لوہار اور لوہارا کی معمولی سی غلطی کی وجہ سے آج ہمارے یہاں کے جو بچے ہیں، جو کافی بڑی تعداد میں ایگزام میں پاس کرچکے ہیں، لیکن ان کی نوکریاں لٹکی ہوئی ہیں۔ میں مانئے منتری جی سے آگرہ کرتی ہوں کہ آج میرا اسپیشل مینشن بھی اسی موضوع پر ہے اور اتفاق سے آج یہ بل بھی آگیا، ہمارے نیتا نے مجھے بولنے کا موقع دیا، اس کے لئے میں ان کا بھی شکریہ ادا کرتی ہوں۔ میں آپ کو بتانا چاہتی ہوں کہ آپ کے وبھاگ سے ریلوے بورڈ نے جب لوہار اور لوہارا کے وشے میں جانکاری لینی چاہی، تو آپ کے منترالیہ سے صاف یہ کہہ دیا گیا کہ اس طرح کی کوئی جاتی اس میں نہیں ہے۔ لیکن میں آپ کو بتا دوں کہ بھارت سرکار کے سنسکرتی منترالیہ کے راشٹریہ سنگھرالیہ سے سوچنا کے ادھیکار کے تحت نکالا گیا کہ اس میں ''لوہار'' جاتی کا اللیکھ کیا گیا ہے۔ الیکشن کمیشن نے بھی یہ کہا ہے کہ بہار راجیہ میں ''لوہار'' جنجاتی پہلے سے ہی انوسوچت جنجاتی میں شامل ہے اور وہ بہار راجیہ کی انوسوچت جن جاتی کے استھانو پر نرواچن لڑنے کے لئے پاتر ہے۔ جب نرواچن آیوگ کا لیٹر ہے، سنگھرالیہ کا لیٹر ہے اور آپ کے منترالیہ سے مختلف ہوجاتا ہے تو کرپیہ اسکو دکھائیں۔ بہار سرکار نے بار بار اس کے لئے لیٹر لکھا ہے، لیکن ابھی تک کوئی پہل آپ کی طرف سے نہیں ہوئی ہے۔ آپ چھتیس گڑھ کی ہیں، ہماری بہت قریبی ہیں۔ جس علاقے میں آپ رہتی ہیں، وہیں کا اناج کھاکر ہم بڑے ہوئے ہیں، اس لئے میں چاہتی ہوں کہ آپ اس بات پر بہت زیادہ دھیان دیں، تاکہ ہمارے بچوں کا مستقبل خطرے میں نہ پڑے، بہت بہت شکریہ۔

(ختم شد)

THE VICE-CHAIRMAN (SHRI SUKHENDU SEKHAR RAY): Now, Dr. Banda Prakash; two minutes.

DR. BANDA PRAKASH (Telangana): Sir, on behalf of our Party, we support the Constitution (Scheduled Tribes) Order (Second Amendment) Bill, 2019. We

[Dr. Banda Prakash]

support the inclusion of particular communities in Karnataka in the Scheduled Tribes. At the same time, I wish to bring to the notice of the House and the hon. Minister that after formation of the State of Telangana, the tribal population there is more than nine per cent. Earlier, it was seven per cent. We have been giving seven per cent reservation in the State. We have taken all the necessary precautions and the State Legislature also sent a request to the Government of India, after completing all the formalities. Since the last two-and-a-half years, it has been pending with the Government of India. Through you, I would request the hon. Minister to take up the issue of Telangana and clear that request.

Then, I would like to bring to the notice of the House that we had constituted the Chellappa Commission to include two more communities in the list of Scheduled Tribe communities. These are: Boya and Khaithi Lambada. That Commission gave a report after touring the entire State and taking everybody's opinion. The State also passed the orders and they recommended it to the Government of India. That case is also pending with the Government of India.

(MR. CHAIRMAN *in the Chair*)

I once again request the Government of India to take up such cases positively wherever they are pending. According to the Scheduled Tribe population, the Government of India should immediately take necessary steps to issue orders. Because of the formation of a new State, our strength has increased. If we implement that, our reservation will also cross fifty per cent. Again, some problems will arise. That is why, we request the Government of India, through you, to immediately take up the pending cases. For the last two-and-a-half years, our Telangana issue is also pending. We request the Government of India to clear the pending files and release orders for Telangana. I support this Bill.

MR. CHAIRMAN: Now, Shrimati Jharna Das Baidya; two minutes.

SHRIMATI JHARNA DAS BAIDYA (Tripura): Sir, the Constitution (Scheduled Tribes) Order (Second Amendment) Bill, 2019, specifies the tribal communities which will be included in the list of Scheduled Tribes. The Bill amends Part-II of the Order which specifies the Scheduled Tribes in the State of Karnataka. I support this Bill

and I would like to suggest some points. Once the Bill becomes an Act, it is required to ensure that all the new categories of communities get the benefits as they were getting earlier. They should get the benefits immediately. Sir, my next suggestion is to increase the funds, which is the demand of the people belonging to Scheduled Castes and the Scheduled Tribes. Sir, every year, thousands of people die in our country while clearing the human waste inside the drains and most of them belong to Scheduled Castes and Scheduled Tribes. My final point is about the Dalit Christians and Dalit Muslims. If you are able to bring Dalit Buddhists and Dalit Sikhs into the Dalit list, then, why not Dalit Christians and Dalit Muslims? Thank you, Sir.

MR. CHAIRMAN: The next speaker is Shri V. Vijayasai Reddy, not present. Now, the next speaker is Shri D. Kupendra Reddy. You have two minutes, just make your points.

SHRI D. KUPENDRA REDDY (Karnataka): Respected Chairman, Sir, I, on behalf of my JD(S) Party, wholeheartedly welcome the Bill. Inclusion of "Parivara" and "Talawara" communities as synonyms of "Nayaka" and "Siddi" community of Dharwad and Belagavi Districts in the list of Scheduled Tribes of the State of Karnataka is helpful for the overall development of people belonging to these communities in Karnataka.

I request the hon. Minister, through you, Sir, to consider the inclusion of Codava community also in Karnataka in the ST List. Mr. Hariprasad has just now explained about their rich culture. Codavas are inhabitants of Coorg region of South West Karnataka. The culture and tradition of Codavas are akin to tribals. The Government of Karnataka funded for the study and survey of the genealogy of Codavas. The Codava National Council is striving for autonomy and ST tag for Codavas. The fast dwindling Codavas population is making them microscopic minorities. They are pressing for an identity and safeguarding their heritage, culture, tradition and to preserve the community. Therefore, I again request the hon. Minister, through you, Sir, to consider including Codavas in the ST list for the overall development of Codavas in Karnataka. Thank you, Sir.

SHRI TIRUCHI SIVA (Tamil Nadu): Mr. Chairman, Sir, on behalf of DMK Party, I rise to support the Constitution (Scheduled Tribes) Order (Second Amendment) Bill, 2019, which includes some communities of the State of Karnataka in the list of Scheduled Tribes. Sir, reservation policy alone has brought some people who have been sidelined for many reasons for centuries. Exclusively and especially the Scheduled Tribes, who have practised to live in a remote place, they still find it hard to mix with the existing society. The criteria for inclusion in Scheduled Tribes list state very clearly as to what are the specifications of a community to be Scheduled Tribe. It says, indications of primitive traits, distinctive culture, geographical isolation, shyness of contact with the community at large, and backwardness. However, this criteria was not spelt out in the Constitution. Sir, these criteria still exist with some communities. When we appreciate and welcome these communities, which have been included in the State of Karnataka, there are some communities in Tamil Nadu, especially, the *Badagas* in Nilgiri District, the *Narikuravas* across the State and the *Kattunayakan.* Regarding the *Narikuravas,* earlier, when the UPA Government was there, it was brought but later after the Government ended, the Bill lapsed. After Narendra Modiji took over, the Cabinet approved that Narikuravas be brought into the Scheduled Tribes list but still it has not been done. Hon. Chairman is very well aware of that community. They used to sell beads across the streets. They are still in a very remote corner. Some people among them are educated but, now, they are not able to come to mainstream and they are not able to mix with the society at large.

There is the criteria that the State Government should recommend. I do not know about that but I urge the Central Government to take into consideration that in the next attempt, when you include some communities in the Scheduled Tribes, the *Narikuravas,* the *Badagas* and the *Kattunayakan* must be included in the Scheduled Tribes list. Thank you, Sir.

श्री वीर सिंह (उत्तर प्रदेश): माननीय सभापति महोदय, संविधान (अनुसूचित जनजातियां) आदेश (दूसरा संशोधन) विधेयक, 2019 का मैं समर्थन करता हूं। कर्नाटक में "परिवार" "तलवार" एवं "सिद्दी" जातियों को अनुसूचित जाति में सम्मिलित किया जा रहा है, इसका मैं समर्थन करता हूं।

महोदय, समय-समय पर संविधान में संशोधन करके कुछ जातियों को अनुसूचित जाति

एवं अनुसूचित जनजातियों में जोड़ा जाता है, ठीक है जोड़ा जाना चाहिए। जब परमपूज्य डा. बाबा साहेब भीमराव अम्बेडकर जी ने संविधान बनाया था और जो आरक्षण निश्चित किया था, वह आरक्षण तो वही का वही है, किन्तु कुछ जातियों को जिन्हें अनुसूचित जाति और अनुसूचित जनजातियों में जोड़ा जा रहा है और उनकी संख्या बढ़ती चली जा रही है, उसे देखते हुए मेरा आपके माध्यम से मंत्री महोदय से निवेदन है कि जिस प्रकार से अनुसूचित जातियों और अनुसूचित जनजातियों की संख्या बढ़ रही है, उसी प्रकार से उनका आरक्षण भी बढ़ाया जाए।

महोदय, मैं यह कहना चाहता हूं कि इन जातियों के लोग जंगलों और वनों में रहते हैं और वनों में खानें वगैरह ज्यादा हैं, लेकिन वहां पर वन साफ किए जा रहे हैं, इसलिए जो खानों में काम करने वाले हैं, उनकी शिक्षा की तरफ ध्यान दिया जाना चाहिए। हमारे देश में ऐसे लोगों की संख्या लगभग 11 करोड़ है और उनकी साक्षरता की दर लगभग 55 परसेंट है। इसलिए हमें उनकी शिक्षा की तरफ भी ध्यान देना चाहिए और उनके लिए स्कूल खोले जाने चाहिए।

महोदय, देश को आज़ाद हुए 70 वर्ष हो गए और केन्द्र में जो भी सरकारें रहीं, लेकिन आज भी अनुसूचित जनजातियों के लाखों पद सरकारी नौकरियों में खाली पड़े हैं, backlog है, लेकिन कोई भी सरकार आज तक अनुसूचित जनजातियों के सरकारी कर्मचारियों के पदों को नही भर पाई और न ही backlog को पूरा कर पाई है, अत: मेरा आपके माध्यम से निवेदन है कि उनकी तरफ ध्यान देना चाहिए। हम अनुसूचित जनजाति को बढ़ाते तो चले जा रहे हैं, लेकिन आरक्षण को नही बढ़ा रहे हैं। मेरी मांग है कि उसी ratio में अनुसूचित जनजातियों के आरक्षण को भी बढ़ाना चाहिए, बहुत-बहुत धन्यवाद।

SHRI BINOY VISWAM (Kerala): Sir, I support the Bill wholeheartedly. While supporting the Bill, I salute the memory of Birsa Munda to Thalakkal Chanthu, who fought for the country against the foreign rule. But what happened to them? Their inheritors are living a very pitiable life all over the country. The slogan everywhere is the same: *Jal, jameen* and *jungle*. All are stolen by somebody else. We can see in the whole of India that tribal lands are snatched away. At many places, their land is given to the mining mafia. Even the tribal temples are not with them now. Somebody else has taken that away. At many places like Chhattisgarh, it is going on. I support the Bill and I request the Government to think about such crimes that are committed all over India. New and new sections are demanding this right, including my State also, so the Government may consider it.

[Shri Binoy Viswam]

There is one more thing. The Forests Rights Act, which came as a helping hand for the tribes by the UPA-I Government with the support of the Left...

MR. CHAIRMAN: Right, thank you. ...*(Interruptions)*...

SHRI BINOY VISWAM: Sir, Left is a reality.

MR. CHAIRMAN: No, no. Thank you. Why are you objecting to thank you? ...*(Interruptions)*...

SHRI BINOY VISWAM: Sir, let me finish my words. In many places, the courts are also trying to take away rights. So, please take that also into consideration. Thank you.

श्री सुशील कुमार गुप्ता (राष्ट्रीय राजधानी क्षेत्र, दिल्ली): माननीय सभापति महोदय, मैं इस बिल के समर्थन में बोलने के लिए खड़ा हुआ हूं। जैसे चार जातियां. "परिवार" "तलवार" "नायक" एवं "सिद्दी" कर्नाटक में जोड़ी गई हैं, इसी प्रकार मैं आपके माध्यम से सरकार से निवेदन करना चाहूंगा कि दिल्ली के अंदर भी, रेलवे लाइन के साथ-साथ झुग्गियों के अंदर जो लोग बसे हुए हैं, वे शेड्यूल्ड ट्राइब से भी बदतर जिंदगी गुजार रहे हैं। वहां पर कई-कई पीढ़ियों के बच्चे पैदा हुए और बड़े हो गए। बिजली, स्वास्थ्य सेवाएं, स्कूल और पानी की व्यवस्था तो दिल्ली सरकार ने की है, परन्तु भूमि भारत सरकार के रेलवे मंत्रालय के अधीन है। अगर उस रेलवे की भूमि पर उनके भवन बना दिए जाएं, तो उन्हें बहुत सुविधा होगी। यदि यह संभव न हो, तो जमीन का उचित मूल्य लेकर, दिल्ली सरकार को उस भूमि पर भवन बनाने की अनुमति दे दी जाए, ताकि वहां उन्हें रहने के लिए मकान उपलब्ध करा दिए जाएं, तो उन्हें रहने की सुविधा मिल सकती है।

महोदय, मेरा यह निवेदन भी है कि जब तक उन्हें भवन नही दिए जाते हैं, तब तक उन्हें शेड्यूल्ड ट्राइब में शामिल कर दिया जाए, क्योंकि उनकी तीन-तीन और चार-चार पीढ़ियां वहां पर गुजर गई हैं और किन बदतर हालात में वे देश की राजधानी में रह रहे हैं। ...**(व्यवधान)**...

श्री सभापति: सुशील कुमार गुप्ता जी, यह विषय कर्नाटक राज्य से संबंधित है, लेकिन फिर भी आप कुछ बोलना चाहते हैं, इसलिए मैंने आपको बोलने का समय दिया।

श्री सुशील कुमार गुप्ता: माननीय सभापति जी, माननीय वित्त मंत्री महोदया यहां बैठी हैं, मैं आपके माध्यम से उनसे निवेदन करना चाहता हूं कि आर्थिक मंदी से जो बेरोजगारी

फैलती जा रही है, इसे दृष्टिगत रखते हुए कही उन्हें भी शेड्यूल्ड ट्राइब में शामिल न करना पड़ जाए, इसलिए लोगों के रोजगार बढ़ाने का थोड़ा सा प्रयत्न करें, धन्यवाद।

MR. CHAIRMAN: Dr. Prabhakar Kore, the Kannada Interpreter is not there. Do you still want to speak in Kannada?

DR. PRABHAKAR KORE (Karnataka): *Hon'ble Chairman Sir, it is a matter of great importance that, the Siddhi Community in Belgavi and Dharwad Districts in Karnataka and also settled along the Sahyadri mountain range is now being included as Schedule Tribe. I congratulate the Chief Minister of Karnataka, Shri B. S. Yediyurappa and hon. Prime Minister, Shri Narendra Modi for bringing this Bill.

MR. CHAIRMAN: Please, please. ...*(Interruptions)*... What is your problem? उनके स्टेट ने recommend किया है। They have recommended. That is what they are saying.

DR. PRABHAKAR KORE: They have recommended. No; no, it was recommended by. ...*(Interruptions)*... Sir, hear me. Let me speak.

MR. CHAIRMAN: Whoever was there, they will all get credit. ...*(Interruptions)*...

श्री बी.के. हरिप्रसाद (कर्नाटक): सर ...**(व्यवधान)**...

MR. CHAIRMAN: Please. ...*(Interruptions)*... आप बैठ जाइए। ...**(व्यवधान)**...

DR. PRABHAKAR KORE: * The Sidhhi tribe has been subjected to injustice and today even after 70 years of independence this tribe is still waiting for justice. The Siddhi Community till 10 years ago was confined to the forest. They have come from the African Sub Continent during the British period. This Bill will deliver justice to them. Many more communities like, Gondili and Gollaru tribe are also residing in Uttara Kannada District. I hope that, the above mentioned communities will also get the status of Schedule Tribe.

MR. CHAIRMAN: Now, Shri Pralhad Joshi, Mantriji wants to intervene for a while.

---

*English translation of Kannada portion.

THE MINISTER OF PARLIAMENTARY AFFAIRS; THE MINISTER OF COAL; AND THE MINISTER OF MINES (SHRI PRALHAD JOSHI): Mr. Chairman, Sir, thank you for this opportunity. Sir, this Nayaka community which is called in many names Nayaka, Beda, Bedara. All such communities, they have already been included in the list of ST Order. But, unfortunately, for the last 40 years, I am not blaming anybody, this "Parivara", "Talawara" and "Siddi" Communities from the Uttara Kannada District, they were never considered. Many people ran from pillar to post, but it was not done. Ultimately, the Karnataka Government recommended it, and I should thank the Lok Sabha Member, namely, the M.P. from that area, Shri Pratap Simha, who went to hon. Prime Minister, Amit Shah*ji* and many other people, requested and convinced them with detailed data of the area, how their profession is same and how their activity, area of staying, everything is same. He convinced them and after that, hon. Home Minister, Shri Amit Shah, and hon. Prime Minister also took interest in that. And, ultimately, after going through the Register of Population and everybody, he continuously followed it up. And, today, it has happened. My last point is, many of the people from this community "Parivara", "Talawara" and also "Siddi" community of Dharwad and Belagavi are extremely happy. Dharwad is my Constituency that is why, I am thanking the hon. Prime Minister, the Home Minister and also Shri Pratap Simha. Thank you, Sir.

MR. CHAIRMAN: In another ten minutes, there is going to be voting. It is a Constitutional Order and not a Constitutional Amendment. I appeal to all Members to be present in the House because on Scheduled Castes, we have approved it. Now, this is connected with Scheduled Tribe of a particular State. So, I appeal to the Members who are here and there to please come into the House. श्रीमती रेणुका सिंह सरुताजी आपने विधेयक मूव किया है। इस पर अभी बहस हुई है। यदि आप इस पर अपना उत्तर देना चाहती हैं, तो उत्तर दे दीजिए, वोटिंग बाद में होगी।

श्रीमती रेणुका सिंह सरुता: माननीय सभापति महोदय, मैंने आज कर्नाटक की अनुसूचित जनजातियों की सूची में संशोधन करने के लिए "संविधान (अनुसूचित जनजातियां) आदेश (दूसरा संशोधन) विधेयक, 2019" को पारित करने का प्रस्ताव पेश किया है और मुझे खुशी है कि राज्य सभा के 15 सम्माननीय सदस्यों ने इसका समर्थन किया है। क्या मैं उनके नाम पढ़ दूं? **...(व्यवधान)...**

एक माननीय सदस्य: कोई जरूरत नही है।

श्रीमती रेणुका सिंह सरुता: माननीय सभापति महोदय, आज राज्य सभा में लगातार दूसरी बार एस.सी./एस.टी. आरक्षण बिल को लेकर चर्चा हुई है। माननीय सभापति महोदय, भारत का संविधान अनुसूचित जनजातियों की सुरक्षा तथा विकास के लिए राज्य को विशेष जिम्मेदारी का आदेश देता है। संविधान के अनुच्छेद 366 के खंड (25) के अनुसार ऐसी जनजातियाँ या जनजाति समुदाय अथवा ऐसी जनजातियों या जनजाति समुदायों के भाग, जिन्हें इस संविधान के प्रयोजनों के लिए अनुच्छेद 342 के अधीन अनुसूचित जनजातियाँ समझा जाता है। इसके माध्यम से कर्नाटक राज्य की अनुसूचित जनजातियों की सूची संशोधित की जाएगी, जिससे समुदायों, नामतः "नायक" के पर्याय के रूप में क्रम संख्या 38 पर "परिवार तथा तलवार" और क्रम संख्या 50 पर विद्यमान "सिद्दी", जो कि उत्तर कन्नड़ जिले के अंतर्गत आते हैं, का विस्तार धारवाड़ तथा बेलागवी जिलों के "सिद्दी" समुदाय के लिए मंजूर किया जाएगा।

SHRI JAIRAM RAMESH (Karnataka): Sir,. ...*(Interruptions)*...

MR. CHAIRMAN: The Minister is replying. Everybody has spoken. She will be brief, don't worry.

श्रीमती रेणुका सिंह सरुता: यहाँ पर कई सम्माननीय सदस्यों ने अपने-अपने प्रदेशों के जनजाति समाज को अनुसूचित जनजाति समुदाय में शामिल करने के लिए जो प्रस्ताव राज्यों से हमारी केन्द्र सरकार के जनजातीय कार्य मंत्रालय को आए हैं, इसके सम्बन्ध में जानकारी चाही है। मैं उन सभी सम्माननीय सदस्यों को यह अवगत करा देना चाहती हूँ कि देश के 21 प्रदेशों से कई जनजातीय समुदाय को शामिल करने के प्रस्ताव अभी भारत सरकार के पास हैं। जो प्रस्ताव यहाँ पर पारित नही हो पाते हैं, उसके पीछे बहुत से कारण होते हैं। जैसे किसी भी जाति को जनजाति समुदाय में शामिल करना हो, तो उसके लिए सरकार के कुछ विशेष मापदंड हैं। यदि कोई भी जाति अनुसूचित जनजाति में शामिल होना चाहती है, तो उसके लिए सबसे पहले राज्य सरकार से यहाँ पर प्रस्ताव आता है। उस प्रस्ताव के लिए यह मापदंड तय किया गया है कि उस अनुसूचित जाति या समुदाय के अन्दर क्या आदिम लक्षण हैं, उसकी कोई विशिष्ट संस्कृति है, भौगोलिक अलगाव और विशाल समुदाय से जुड़ने में संकोच, आर्थिक पिछड़ापन, ये मापदंड हैं। इन मापदंडों के आधार पर यदि राज्य सरकार जनजातीय कार्य मंत्रालय को प्रस्ताव देती है, तो हम उस प्रस्ताव को भारत सरकार के महापंजीयक को भेजते हैं और महापंजीयक कई चरणों में उसका परीक्षण कराता है। परीक्षण कराने के बाद यदि उसकी सहमति होती है, तो उसे जनजाति आयोग को भेजा जाता है। फिर जनजाति आयोग भी उसका परीक्षण करता है और जब उसमें सकारात्मक अभिमत आता है, तो वह हमारे जनजातीय कार्य मंत्रालय के पास आता है। फिर हमारा

[श्रीमती रेणुका सिंह सरुता]

मंत्रालय उसको अंतर-मंत्रालय टिप्पणी के लिए भेजता है और वहाँ से यदि सकारात्मक रिपोर्ट आती है, तो उसके बाद वह कैबिनेट को जाता है। कैबिनेट में पारित होने के बाद वह लोक सभा और राज्य सभा में पारित होता है। इसके बाद वह राष्ट्रपति जी के पास आदेश के लिए जाता है। फिर उसके बाद उसके लिए अधिसूचना जारी होती है।

मैं सभी सम्माननीय सदस्यों को यह जानकारी देना चाहती हूँ कि जैसे आप लोगों ने सभी प्रदेशों की कुछ-कुछ जातियों का यहाँ पर नाम लिया है, उल्लेख किया है, तो जिन प्रदेशों के प्रस्ताव यहाँ पर आए हैं, मैं उनकी जानकारी आप सबको अलग-अलग उपलब्ध करा दूँगी।

श्री सभापति: रेणुका जी, आपने बताया कि इसके लिए क्या पद्धति है। इन सब सुझावों को ध्यान में रख कर आप आगे बोलिए।

श्रीमती रेणुका सिंह सरुता: माननीय सदस्यों ने यह जानकारी चाही है और इस बात को हम लोगों को सुझाव के रूप में भी दिया है कि जो अनुसूचित जनजातियाँ हैं, वे बहुत गरीबी की अवस्था में हैं। कई जगह पर उनको कई सारी दिक्कतें हो रही हैं। जैसे कर्नाटक में "तलवार, परिवार और सिद्दी" हैं, यदि ये अनुसूचित जनजाति में शामिल हो जाती हैं, तो इसके बाद इनको भारत सरकार की ओर से और स्टेट गवर्नमेंट की ओर से मिलने वाले जितने भी प्रकार के आरक्षण हैं और स्कीमों का जो लाभ है, वे सब इनको मिलने लगेंगे।

आज मैं आपके और सदन के माध्यम से यह कहना चाहूँगी कि हमने आज यह जो बिल पेश किया है, इसको सर्वसम्मति से पारित किया जाए।

श्री सभापति: बहुत अच्छा। वे नई मंत्री हैं और अच्छी तरह से अध्ययन करके आई हैं, इसलिए उनका अभिनंदन करना चाहिए।

Now, the question is:

"That the Bill further to amend the Constitution (Scheduled Tribes) Order, 1950 to modify the list of the Scheduled Tribes in the State of Karnataka, be taken into consideration."

The motion was adopted.

MR. CHAIRMAN: We shall now take up Clause-by-Clause consideration of the Bill.

Clause 2 was added to the Bill.

In Clause 1, there is one Amendment by the hon. Minister.

Clause-1 Short Title and Commencement

श्रीमती रेणुका सिंह सरुता: महोदय, मैं प्रस्ताव करती हूं:-

कि पृष्ठ 1, पंक्ति 1 में "उनहत्तरवें" शब्द के स्थान पर "सत्तरवें" शब्द को प्रतिस्थापित किया जाए।

The question was put and the motion was adopted.

Clause 1, as amended, was added to the Btil..

MR. CHAIRMAN: In the Enacting Formula, there is one Amendment by the hon. Minister, Shrimati Renuka Singh Saruta.

Enacting Formula

श्रीमती रेणुका सरुता: महोदय, मैं प्रस्ताव करती हूं:-

कि पृष्ठ 1, पंक्ति 3 में "द्वितीय" शब्द का लोप किया जाए।

Thie question was put and the motion was adopted.

The Enacting Formula, as amended, was added to the Biil.

The Title was added to the Biil.

MR. CHAIRMAN: Shrimati Renuka Singh Saruta to move that the Bill, as amended, be passed.

श्रीमती रेणुका सिंह सरुता: महोदय, मैं प्रस्ताव करती हूं:-

कि विधेयक को यथासंभावित रूप में पारित किया जाए।

The question was put and the motion was adopted.

The International Financial Services Centres Authority Bill, 2019

THE MINISTER OF FINANCE; AND THE MINISTER OF CORPORATE AFFAIRS (SHRIMATI NIRMALA SITHARAMAN): Sir, I move: